

[Shri B. R. Bhagat]

(e) G.S.R. 1431 dated the 3rd November, 1962.

(f) G.S.R. 1432 dated the 3rd November, 1962.

(g) G.S.R. 1433 dated the 3rd November, 1962.

(h) G.S.R. 1434 dated the 3rd November, 1962.

[Placed in Library. See No. LT-578/62].

(iii) A copy of Notification No. F. 4 (33)/62-Fin.(E) published in Delhi Gazette dated the 4th October, 1962, containing the Delhi Sales Tax (Amendment) Rules, 1962, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act 1941 as in force in the Union Territory of Delhi.

[Placed in Library. See No. LT-579/62].

(iv) a copy of Notification No. 13/62 dated the 27th October, 1962 making certain amendments to the General Regulations of the Industrial Finance Corporation, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-580/62].

NOTIFICATIONS UNDER THE FOREIGN EXCHANGE REGULATION ACT, 1947

Shri B. R. Bhagat: Sir, on behalf of Shrimati Tarkeshwari Sinha I beg—

(i) to re-lay on the Table a copy of the Foreign Exchange Regulation (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 642 dated the 12th May, 1962, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [Placed in Library. See No. LT-175/62].

(ii) to lay on the Table a copy each of the following Notifications making certain further amendments to the Foreign Exchange Regulation Rules, 1952, under sub-section (3) of section

27 of the Foreign Exchange Regulation Act, 1947:—

(i) G.S.R. No. 897 dated the 15th July, 1961.

(ii) G.S.R. No. 972 dated the 29th July, 1961.

(iii) G.S.R. No. 50 dated the 13th January, 1962.

(iv) G.S.R. No. 264 dated the 3rd March, 1962.

[Placed in Library. See No. LT-581/62].

12.11 hrs.

PUBLIC ACCOUNTS COMMITTEE
THIRD REPORT

Shri Tyagi (Dehra Dun): Sir, I beg to present the Third Report of the Public Accounts Committee on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1960-61.

12.11½ hrs.

ARREST OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 21st November, 1962, from the Superintendent of Police, Tiruchirappalli:—

“On the 21st November, 1962, at 3.50 hours, Shri R. Umanath, Member, Lok Sabha, was arrested by the Deputy Superintendent of Police, Tiruchirappalli Town, in his residence at Tiruchirappalli Town, under Section 151, Criminal Procedure Code, as he is likely to commit cognizable offences prejudicial to the safety and defence of India and his being at large a source of danger for the national defence of India, and remanded on the same day to the Court of Additional First Class Magistrate of Tiruchirappalli, for a period of fifteen days pending action under Defence of India Rules. He has been despatched to the Central Jail, Tiruchirappalli.”